

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH  
AT HYDERABAD

O.A.No.1382/93

Date of Order 14.11.93

G.Kotaiah

.. Applicant

Vs.

1. The Supdt. of Post Offices, Tenali Dvn., 522 201  
Guntur District, A.P.
2. The Post Master General, Vijayawada.
3. The Direct General, Department of Post Offices,  
Dak Bhawan, Sansad Marg, New Delhi-1.

.. Respondents

---

Counsel for the Applicant : Mr. Krishna Devan

Counsel for the Respondents : Mr. N.R. Devaraj

---

CORAM:

THE HON'BLE JUSTICE MR.V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN : MEMBER (ADMN.)

---

*It's  
f*

2

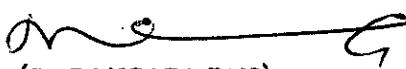
O.A.NO.1382 of 1993

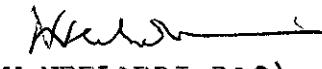
JUDGMENT

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

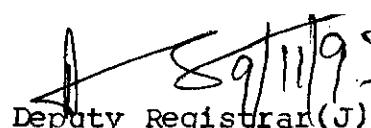
The applicant who is working as Extra Departmental Branch Post Master, Gudavalli in Guntur District was informed by the proceedings dated 20.10.1993 that a Sub Post Office would be opened at Gudavalli with effect from 1.11.1993 and he was asked to handover the material etc., to the Post Master, Sub Post Office to be opened.

2. Heard Shri Krishna Devan, learned counsel for the applicant and Shri N.R.Devaraj, learned Senior Standing counsel for the respondents. Shri N.R.Devaraj submitted that he was instructed to state that the order issued for opening the Sub Post Office with effect from 1.11.1993 at Gudavalli is kept in abeyance and hence the OA has become infructuous. Accordingly, the OA is dismissed at the admission stage. This order does not debar the applicant to move this Tribunal as and when fresh cause of action arises. No costs.

  
(R.RANGARAJAN)  
MEMBER (ADMN.)

  
(V.NEELADRI RAO)  
VICE CHAIRMAN

DATED: 4th NOVEMBER, 1993.  
Open court dictation

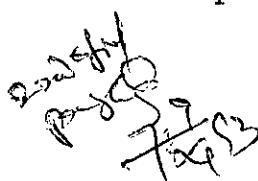
  
89/11/93  
Deputy Registrar(J)

vsn

To

1. The Superintendent of Post Offices, Tenali Division, 522201 Guntur Dist. A.P.
2. The Postmaster General, Vijayawada.
3. The Direct General, Dept.of Post Offices, Dak Bhavan, Sansad marg, New Delhi-1.
4. One copy to Mr.Krishna Devan, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to LibraFy, CAT.Hyd.
7. One spare copy.

pvm



TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

R.Ranganathan

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 4 - 11 - 1993

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in

O.A.No. 1382/93

T.A.No.

(W.P.)

Admitted and Interim directions  
issued

Allowed.

Disposed of with directions  
S  
Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

